

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 05th day of May, 2003.

Original Application No. 1118 of 1999.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

Raghunath S/o Sri Anant Ram
R/o Bhawanipurwa, Post- Gujner, Distt. Kanpur Dehat.

.....Applicant

Counsel for the applicant :- Sri R.K. Rajan (absent)

V E R S U S

1. Union of India through the General Manager,
Central Railway, Mumbai VT.
2. The Divisional Railway Manager, Central Railway,
Jhansi Division, Jhansi.
3. The Station Master, Lalpur Station under D.R.M,
Central Railway, Jhansi Division, Jhansi.

.....Respondents

Counsel for the respondents :- Sri G.P. Agrawal

O R D E R

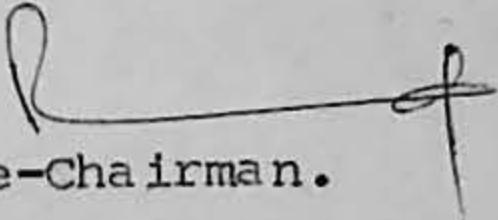
By this O.A filed under section 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for direction to respondents to re-engage the applicant in his service in pursuance of the order dated 10.12.1996 and he may be given benefits which have been given to his juniors.

2. The aforesaid relief has been sought on the ground that applicant had worked as Waterman w.e.f 01.04.1985 to 28.07.1988. After 1988 applicant has not worked in any capacity. This O.A has been filed on 15.09.1999 i.e after more than 11 years.

3. Resisting the claim of the applicant counter has been

in para 4 whereof it has been stated that the post of Waterman has been abolished and no Waterman ~~is~~ now being engaged.

4. In the facts and circumstances as the Railway has stopped engaging Waterman, applicant is not entitled for any direction. The applicant cannot take any advantage from the order passed in O.A 1550/1992 which was based on different facts.. The O.A is also highly time barred and is, accordingly dismissed.
5. There will be no order as to costs.


Vice-Chairman.

/Anand/